

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**I.A No. 127 of 2024 (SZ)**

**In**

**Appeal No. 27 of 2024 (SZ)**

**In the matter of:**

Dr. Sushmitha,  
Chennai

...Appellant

Versus

The State Environmental Impact Assessment Authority,  
Chennai And Others

...Respondent (s)

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**Counsel for the 3<sup>rd</sup> Respondent**

**BEFORE THE NATIONAL GREEN TRIBUNAL****SOUTHERN ZONE, CHENNAI****Appeal No. 27 of 2024(SZ)****With****I.A No. 127 of 2024 (SZ)****In the matter of:**

Dr. Sushmitha  
No. C-302,  
Radiance Mandarin Apartment,  
Thoraipakkam,  
Chennai – 600 096

...Appellant

-Vs-

1. State Level Environment Impact Assessment Authority,  
Rep. by its Member Secretary,  
Panagal Maligai,  
Saidapet, Chennai – 600 015
2. State Level Expert Appraisal Committee (SEAC),  
Rep. by its Chairman,  
3<sup>rd</sup> Floor, Panagal Maligai,  
No.1, Jeenis Road, Saidapet,  
Chennai – 600 015
3. M/s. Navamani Mines Private Limited,  
Rep. by its Director Palaniyandi Vimalathithan,  
Door No.5/898, Azhagu Nagar,  
Trichy Road, Namakkal – 637 007

... Respondent(s)

For NAVAMANI MINES (P) LTD.  
Authorized Signatory

**ADDITIONAL COUNTER AFFIDAVIT FILED BY THE 3<sup>rd</sup> RESPONDENT**  
**M/s. NAVAMANI MINES PRIVATE LIMITED**

I, Palaniyandi Vimalathithan, Director in M/s. Navamani Mines Private Limited, having address at Door No.5/898, Azhagu Nagar, Trichy Road, Namakkal – 637 007, do hereby solemnly affirm and state as follows:

1. It is respectfully submitted that the Appeal came up for hearing on 18.10.2024 and an interim stay of the Impugned Environmental Clearance was granted by this Hon'ble Tribunal on the ground that 1<sup>st</sup> Respondent SEIAA as well as this contesting Respondent have not filed their counter. Immediately thereafter, on 21.10.2024 this contesting Respondent filed their counter along with an Application to advance the next hearing originally scheduled to be on 28.11.2024 and an Interim Application for vacating the Interim Order granted on 18.10.2024 numbered as I.A. No. 127 of 2024 (SZ).
2. It is respectfully submitted that this Hon'ble Tribunal was pleased to take up I.A No. 126 of 2024 (SZ) praying for advance hearing on 23.10.2024. When the matter was taken up for hearing the Counsel for the Appellant argued before this Tribunal that there was wilful suppression of existence of approved layout in Shanmuga Nagaram within 300 meters of the present mining site. This Hon'ble Tribunal while hearing the I.A No. 126 of 2024 (SZ) for Advance hearing was pleased to advance the final hearing from 28.11.2024 to 05.11.2024. This Hon'ble Tribunal further indicated that this Respondent would have to explain why the existence of the alleged layout called Shanmuga Nagaram has not been revealed in the Form-1 Application made for Environmental Clearance to 1<sup>st</sup> Respondent. In pursuance of this we are filing this Additional Counter Affidavit. The contents of the Counter Affidavit / Reply filed by this Respondent dt. 21.10.2024 may be treated as the part and parcel of this Additional Affidavit.

For **NAVAMANI MINES (P) LTD.,**

  
**Authorized Signatory**

3. I submit that, the process of obtaining an Environmental Clearance under the Environmental Protection Act is preceded by the approval of a Mining plan to be issued by the Department of Geology and Mining. The Application for approval of a Mining plan was made by this Respondent to the Mining Department on 24.04.2019. The said application was forwarded to the Revenue Divisional Officer, Kulithalai. The Revenue Divisional Officer, Kulithalai by letter dt. 27.05.2019 communicated acknowledged the application. Thereafter on the basis of the Joint inspection conducted by the Revenue Divisional Officer, Kulithalai; Tahsildar, Krishnarayapuram; the Village Administrative Officer, Irumburapatti Village along with the representative of the Mining Department namely Additional Director of Mines gave a report dt. 13.06.2019 in Na.Ka.Aa. No. 1/1967/2019. Thereafter, the Deputy Director of the Mines and Geology Department, Karur also gave a favourable recommendation on 18.06.2019. Thereafter on 19.06.2019 the District Collector, Karur permitted the grant of a Mining Plan Approval and directed this Respondent to apply for an Environmental Clearance.
4. It is respectfully submitted that on the basis of the aforesaid communications a Mining plan was approved by the Deputy Director, Geology and Mining by his letter dt.24.06.2019 in RC.No.256/9/2019. On the strength of this Mining Plan approval, this Respondent made an application for Environmental Clearance in Form-1 through the Online Portal of the 1<sup>st</sup> Respondent on 05.07.2019. The hard copy of the said Form-1 was also submitted to the 1<sup>st</sup> Respondent along with payment of necessary fee on 01.08.2019. It is most pertinent to note that this alleged approved layout for Shanmuga Nagaram came to be approved by the Department of Town & Country Planning only on 06.08.2019. In other words, the residential layout of Shanmuga Nagaram, itself was approved 5 days after the physical submission of Form-1 and much after the Mining plan was considered and approved.

FOR NAVAMANI MINES (P) LTD.  
Authorized Signatory

5. It is respectfully submitted that, on the basis of the aforesaid chronology of events, it is clear that the approved layout did not come into existence even on paper on the date on which Form-1 was filed before the 1<sup>st</sup> Respondent both Online and Physically. Therefore, there is no question of suppressing the approved layout while applying for the Environmental Clearance in Form-1, much less it is wilful suppression or intentional suppression of the existence of the layout within the 300 meters from the site.
6. It is most respectfully submitted that, the Mining Plan that was approved was done in pursuance of an inspection conducted by the Revenue Authorities and the Mining Authorities. If at all there was an approval plan in existence and there was a residential plot available within 300 meters the Revenue officials and the Mining officials would have not granted the Mining Plan dt. 24.06.2019. This also goes to show there was actually physically no layout activity going on in the alleged Shanmuga Nagaram till the Form-1 Application was made. Therefore, there was no occasion for this Respondent to come to know of the existence of a layout which was actually in effect non-existent at the time of filing the application in Form -1.
7. It is also most respectfully submitted that, since there was physically also no approved layout available and the necessary NOC for creating a residential layout near a Mining site was not sought for and approved by the Mining Department, the authorities were also not aware of the existence of any residential layout in the vicinity of 300 meters. Therefore the presentation of ToR was made based on the physical features of the area around the mining site as showed in the google map and as was physically available. In the google map there was no indication physically that there was a residential layout formed when the ToR presentation was made. Therefore, during the ToR also no mention could be required to be made regarding the existence of any approved layout in Shangmuga Nagaram.

For **NAVAMANI MINES (P) LTD.,**



**Authorized Signatory**

8. Thereafter, when public hearing was conducted on 21.06.2023, nearly 50 members of public participated and nearly 15 members recorded their views in the public hearing. Not a single person in the public hearing mentioned about the existence of this Shanmuga Nagaram layout and therefore, even at that stage none of us had an opportunity or have knowledge of the existence of this alleged residential layout. If at all there were really purchasers from this layout, who are intending to build a house or who are actually there residing in the residential layout they would have certainly come before the public hearing committee and expressed their grievance and objections. This also did not take place. Therefore, throughout the proceedings there was no occasion for this Respondent or the Revenue Authorities or Mining Authorities or SEIAA to have knowledge of the existence of this on-paper residential layout called Shanmugha Nagaram which allegedly existed within 300 meters.
9. Therefore, it is respectfully submitted that there was no suppression of the existence of the layout at all. The existence of the layout came to the knowledge of all parties concerned for the first time only in this Appeal. Curiously, even in the objections filed by the Appellant before SEIAA, the objections did not contain any objections regarding the existence of this Shanmuga Nagaram layout before the SEIAA. The only objection raised by the Appellant was regarding the pendency of O.A No. 148 of 2022 (SZ). The Appellant did not make any objection with respect to existence of this layout before SEIAA. It is therefore obvious that even the Appellant has only recent knowledge of the existence of the approval being granted for the residential layout and is presenting and projecting it for the first time only in the Appeal. Once, the knowledge of the layout has come and on enquiring with the locality regarding this layout we came to know the pendency of the WP (MD) No. 23159 of 2023 and WMP (MD) No. 19362 of 2023 before the Madurai Bench, Madras High Court where an interim stay was granted. For the sake of brevity the averments made in the counter affidavit are adopted in this regard.

For NAVAMANI MINES (P) LTD.,  
  
Directors

10. It is respectfully submitted that there was no suppression or whatsoever with respect to the existence of this layout within 300 meters from the Mining site. Therefore, the allegations made with regard to this existence of the Mining site is an after thought of the Appellant.

11. I humbly submit that let this Hon'ble Tribunal may consider the abovesaid counter affidavit, and it is therefore humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above appeal with exemplary cost and grant such other relief as deemed fit and proper in the interest of justice and thereby render justice.

For NAVAMANI MINES (P) LTD.,

Authorized Signatory

M/s. Navamani Mines Private Limited

Counsel for 3<sup>rd</sup> Respondent

Date : 30.10.2024

### VERIFICATION

I, Palaniyandi Vimalathithan, Director in M/s. Navamani Mines Private Limited, having address at Door No.5/898, Azhagu Nagar, Trichy Road, Namakkal – 637 007, do hereby solemnly verify that the contents of paragraph no. 1 to 21 are true to the best of my knowledge and I have not suppressed any material fact.

For NAVAMANI MINES (P) LTD.,

Authorized Signatory

M/s. Navamani Mines Private Limited

Counsel for 3<sup>rd</sup> Respondent

Date: 30.10.2024

BEFORE THE NATIONAL GREEN  
TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Appeal No. 27 of 2024(SZ)

With

I.A No. 127 of 2024 (SZ)

**In the matter of:**

Dr. Sushmitha,  
Chennai

...Appellant

-Vs-

1. State Level Environment Impact Assessment Authority,
2. State Level Expert Appraisal Committee (SEAC),
3. M/s. Navamani Mines Private Limited, Namakkal

... Respondent (s)

ADDITIONAL COUNTER  
AFFIDAVIT FILED BY M/s.  
NAVAMANI MINES PRIVATE  
LIMITED  
3<sup>rd</sup> RESPONDENT

COUNSEL FOR 3<sup>rd</sup> RESPONDENT

8072842587

**Item No.04:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Appeal No.27 of 2024 (SZ)**

**IN THE MATTER OF:**

Dr. Sushmitha,  
Chennai.

...Appellant(s)

*Versus*

SEIAA,  
Rep. by its Member Secretary,  
Chennai and ors.

...Respondent(s)

**Date of hearing: 18.10.2024.**



**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Appellant(s): M/s. M. Vijay Mehanath, S. Saravanan,  
R. Suresh & E. Karthikeyan.

For Respondent(s): Ms. Aarti represented  
Mr. R. Thirunavukarasu for R1 & R2.  
M/s. A. Roshan, Muhammed Tareq, Raja. S &  
Lalitha. A for R3.

## ORDER

1. The above appeal was filed on 03.02.2024 challenging the Environmental Clearance (EC) dated 05.01.2024 granted to the 3<sup>rd</sup> Respondent/Project Proponent on the ground that false information has been furnished by the Project Proponent and the objections raised in the public hearing were not considered by the authorities.

2. Upon notice, the 3<sup>rd</sup> Respondent had entered appearance in March 2024 through their counsel. However, has not filed its reply.

3. The learned counsel appearing for the appellant would state that the quarry lease was granted by the District Collector in the month of February 2024 itself and the Project Proponent has commenced the operations. The impugned EC is valid for 5 years. The appellant has further stated that the 3<sup>rd</sup> Respondent had played a fraud before the statutory authorities.

4. Despite granting time from the month of March 2024, the 3<sup>rd</sup> Respondent is not ready and filed any objections.

5. The objection filed by the SEIAA - Tamil Nadu also is returned due to certain defects.

6. The learned counsel appearing for the appellant would vehemently oppose that it is delaying practice by the 3<sup>rd</sup> Respondent and the same has to be stopped.

7. Considering the time taken by the 3<sup>rd</sup> Respondent periodically, it would be appropriate to stay the operation of the impugned EC dated 05.01.2024 granted. Accordingly, there will be a stay of operation of the EC dated 05.01.2024 till the next date of hearing.

8. Post the matter on 28.11.2024.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

Appeal No.27/2024(SZ)  
18<sup>th</sup> October, 2024. AD.



ந.க.எண்.256/கனிமம்/2019, நாள்: 19.06.2019

மாவட்ட ஆட்சியர் அலுவலகம்  
கனிமப் பிரிவு, கரூர்

குறிப்பாணை

பொருள் - கனிமங்களும் குவாரிகளும் - கரூர் மாவட்டம் - கிருஷ்ணராயபுரம் வட்டம் - சிவாயம் (வடக்கு) கிராமம் புல எண்கள்.15/1(1.83.5 ஹெக்டேர்) மற்றும் 15/2(0.97.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 2.80.5 ஹெக்டேர் பரப்பில் சாதாரண கற்குவாரி/கிராவல் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய தி/ள்.நவமணி மைன்ஸ் பிரைவேட் லிமிடெட் என்ற நிறுவனத்தின் மனு - அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் ஒப்புதல் பெற்று அளிக்க வேண்டுவது - தொடர்பாக.

- பார்வை -
1. தி/ள்.நவமணி மைன்ஸ் பிரைவேட் லிமிடெட், நிர்வாக இயக்குநர், திரு.பி.மணி, 5/898 அழகு நகர், திருச்சி ரோடு, நாமக்கல் - 637 001 என்பவரின் மனு நாள்: 24.4.2019.
  2. இதே எண்ணிட்ட இவ்வலுவலக கடிதம் நாள்.27.5.2019 குளித்தலை வருவாய் கோட்டாட்சியருக்கு முகவரியிட்டது.
  3. குளித்தலை வருவாய் கோட்டாட்சியரின் அறிக்கை ந.க.அ1/1967/2019, நாள்.13.06.2019.
  4. கரூர் புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் இடப்பார்வை அறிக்கை நாள்.18.6.2019.
  5. அரசாணை எண்.79 தொழில் (எம்.எம்.சி1) துறை, நாள்.06.4.2015.

\*\*\*\*\*

கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் (வடக்கு) கிராமம் புல எண்கள்.15/1(1.83.5 ஹெக்டேர்) மற்றும் 15/2(0.97.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 2.80.5 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க தி/ள்.நவமணி மைன்ஸ் பிரைவேட் லிமிடெட், நிர்வாக இயக்குநர், திரு.பி.மணி, 5/898 அழகு நகர், திருச்சி ரோடு, நாமக்கல் - 637 001 என்ற நிறுவனம் குவாரி குத்தகை உரிமம் கோரி பார்வை-1ல் விண்ணப்பித்துள்ள மனுவின் பேரில் குளித்தலை வருவாய் கோட்டாட்சியர் மற்றும் துணை இயக்குநர் (கனிமம்) ஆகியோரால் மேற்காணும் விண்ணப்ப புலத்தின் மொத்தப் பரப்பு 2.80.5 ஹெக்டேரில் ஐந்து ஆண்டுகளுக்கு தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959ன் விதி எண் 19(1), 20 மற்றும் 22-ன் படியும் கீழ்காணும் நிபந்தனைகளுக்கு உட்பட்டும்பரிந்துரை செய்யப்பட்டுள்ளது.

- 1) அருகிலுள்ள பட்டா புலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரி பணி மேற்கொள்ள வேண்டும்.

2) சுற்றுச் சூழல் தாக்க மற்றும் மதிப்பீட்டு ஆணையத்தின் சுற்று சூழல் ஒப்புதல் (Environment Clearance) பெற்று சமர்ப்பிக்க வேண்டும்.

துணை இயக்குநர்(கனிமம்) அவர்கள் விண்ணப்பலத்தை சுற்றி 500 மீட்டர் சுற்றளவிற்குள் கீழ்க்கண்டவாறு குவாரிகள் உள்ளதெனத் தெரிவித்துள்ளார்.

வ. எண்	குவாரிகளின் பெயர்	கிராமம்	புல எண்	பரப்பு ஹெக்டேர்	மாவட்ட ஆட்சியரின் செ.மு.ஆ.எண்/நாள்	குத்தகை காலம்
1	எ.சண்முகராஜ், த/பெ.அப்பாவு, 219, மணப்பாறை மெயின்ரோடு, அய்யர்மலை, சிவாயம் அஞ்சல், கிருஷ்ணராயபுரம் வட்டம், கரூர் மாவட்டம்.	சிவாயம் வட்டக்கு	13/1 14/2 14/3	2.49.5	ந.க.எண்.490/ கனிமம்/2017 நாள்: 07.02.2017	07.02.2018 to 06.02.2023
2	திரு.துரத்தினம், த/பெ.துரைசாமி, 153/எ, கம்பன்தெரு, காவிநி நகர், குளித்தலை வட்டம், கரூர் மாவட்டம்	சிவாயம் வட்டக்கு	30/1எ 30/1பி	2.46.0	ந.க.எண்.491/ கனிமம்/2017 நாள்: 07.02.2017	07.02.2018 to 06.02.2023
3	திரு.எம்.பழனியாண்டி, த/பெ.மொட்டையாண்டி, 2/34, அம்பளகாரர் தெரு, சோமரசம்பேட்டை, ஸ்ரீரங்கம் வட்டம், திருச்சி மாவட்டம்.	சிவாயம் வட்டக்கு	2/2	2.34.5	ந.க.எண்.99/ கனிமம்/2012 தேதி :10.7.2014	10.7.2014 to 09.7.2019
4	திருமதி.எம்.ஜெயமணி, க/பெ.மனோகரன், பொன்னையகவுண்டன்புதூர் புன்னம்சத்திரம், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம்.	சிவாயம் வட்டக்கு	30/4 31/1	0.73.0 0.31.0	ந.க.எண்.494/ கனிமம்/2018, தேதி:06.12.2018	06.12.2018 to 05.12.2023
5	தி/ள்.நவமணி மைன்ஸ் பிரைவேட் லிமிடெட், நிர்வாக இயக்குநர், திரு.பி.மணி, 5/898 அழகு நகர், திருச்சி ரோடு, நாமக்கல் - 637 001	சிவாயம் வட்டக்கு	15/1 15/2	1.83.5 0.97.0	விண்ணப்ப புலம்	

மேலும் மேலும் ஏற்கனவே கரூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகள் ந.க.எண்.155/கனிமம்/2005, நாள்.23.08.2005-இன்படி 14.09.2005 முதல் 13.09.2010-வரை திரு.எ.நரசிம்மன் என்பவருக்கு ஐந்து ஆண்டுகளுக்கு ஏற்கனவே அனுமதி வழங்கப்பட்டு சாதாரண வகை கற்கள் மற்றும் கிராவல் வெட்டி எடுக்கப்பட்ட புலத்தில் நீளம் 25 மீட்டர் X அகலம் 15 மீட்டர் X ஆழம் 3 மீட்டர் (சராசரியாக) அளவில் காணப்படுகிறது எனவும், மேற்காணும் பகுதியில் அலுவலக கோப்புகளின்படி 30 லாரி லோடுகள் சாதாரண கற்கள் எடுத்துச்செல்ல நடைச்சீட்டு வழங்கப்பட்டுள்ளது. மேல் மண் 1 மீட்டர் முதல் 5 மீட்டர் வரை உள்ளது எனவும் தெரிவித்துள்ளார்.

இது தொடர்பாக குளித்தலை வருவாய் கோட்டாட்சியர் மற்றும் துணை இயக்குநர் (கனிமம்) ஆகியோர்களின் பரிந்துரை மற்றும் நிபந்தனையின் அடிப்படையில் கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் (வட்டக்கு) கிராமம் புல எண்கள்.15/1(1.83.5 ஹெக்டேர்) மற்றும் 15/2(0.97.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 2.80.5 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டி எடுக்க குத்தகை

உரிமம் வழங்க அங்கீகரிக்கப்பட்ட சுரங்கத் திட்டம் (Approved Mining Plan) மற்றும் சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் சுற்றுச் சூழல் ஒப்புதல் (Environment Clearance) ஆகியவற்றை தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959-ன் விதி எண்.41 மற்றும் 42ன் கீழ் உரிய கால அவகாசத்தில் பெற்று சமர்ப்பிக்க வேண்டும் என இதன் மூலம் அறிவுறுத்தப்படுகிறது.

(ஓம்)/-த. அன்பழகன்,  
மாவட்ட ஆட்சித்தலைவர்,  
கரூர்

/ உண்மை நகல் உத்தரவுப்படி /

மாவட்ட ஆட்சித்தலைவருக்காக  
கரூர்

பெறுநர் -

தி/ள்.நவமணி மைன்ஸ் பிரைவேட் லிமிடெட்,  
நிர்வாக இயக்குநர்,  
திரு.பி.மணி, 5/898 அழகு நகர், திருச்சி ரோடு,  
நாமக்கல் - 637 001.

நகல்:-

- 1) தலைவர், மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை.
- 2) இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிண்டி, சென்னை.

**Translation Copy****Na. Ka. No. 256/Mines/2019, Date: 19.06.2019**The District Collector Office,  
Mines Department, Karur**Memorandum**

**Subject:** Minerals – Quarries – District Karur – Krishnarayapuram circle – Shivayan (North) village – Survey No. 15/1 (1.83.5 hectare) and 15/2 (0.97.0 hectare) total area of 2.80.5 hectare by a company named Navamani Mines Pvt Ltd – Relating to approval of Approved mining project and approval of Environmental Impact Assessment Authority.

**Reference:** 1. Petition of M/s Navamani Mines Pvt Ltd, Managing Director, Mr. P. Mani, 5/898, Alagu Nagar, Tiruchy Road, Namakkal – 637 001, date: 24.04.2019.

2. This letter dated 27.05.2019 with the same number was addressed to the Commissioner of Revenue Officer.

3. Report of Kulithalai Revenue Commissioner – Na. Ka. A1/1967/2019, date: 18.06.2019

4. Deputy Director of Mines and Geology, Karur - Inspection Report, date: 18.06.2019

5. G.O No. 79 Industry (M.M.C1) Department, date: 06.04.2015

Karur District, Krishnarayapuram Circle, Sivayam (North) Village Survey No. 15/1 (1.83.5 hectare) and 15/2 (0.97.0 hectare) total area of 2.80.5 hectare for quarrying of common stones and gravel for five years by M/s. Navamani Mines Pvt Ltd, Managing Director, Mr. P. Mani, 5/898 Alagu Nagar, Trichy Road, Namakkal – 637 001 has applied for Quarry Lease License in Reference – 1 letter, by the Revenue Divisional Officer, Kulithalai and Deputy Director (Mines), Kulithalai, the total area of the above said application is 2.80.5 ha. The proposal is made under Rule No. 19 (1), 20 and 22 of the Tamil Nadu Mines and Minerals Concession Rules, 1959 and subject to the following conditions.

1. Quarry work should be carried out with a safe distance of 7.5 meters to the nearby Patta fields.
2. Environmental Clearance from the Environmental Impact Assessment Authority should be obtained and submitted.

The Deputy Director (Mines) has informed that the following quarries are within the perimeter of 500 meters around the applied site.

S. No.	Name of the Quarry	Village	Survey No.	Total Area	The District Collector Processing No / Date	Lease Period
1.	A. Shanmugaraj, S/o Appavu, 219, Manapaarai Main Road, Ayyarmalai,	Sivayam North	13/1 14/2 14/3	2.49.5	Na. Ka. No 490/ Mines/2017 Dt. 07.02.2017	07.02.2018 To 06.02.2023

	Sivayam Post, Krishnarayapuram, Karur District					
2.	Mr. T. Rathinam, S/o. Thuraisamy, 153/A, Kaman Street, Kavery Nagar, Kulithalai circle, Karur	Sivayam North	30/1A 30/1B	2.46.0	Na. Ka. No. 491/Mines/2017 Dt: 07.02.2017	07.02.2018 To 06.02.2023
3.	Mr. M. Palaniyandi, S/o. Mottaiyandi, 2/34, Ambalakarar Street, Somarasampettai, Srirangam circle, Trichy	Sivayam North	2/2	2.34.5	Na. Ka. No. 99/Mines/2017 Dt: 10.07.2014	10.07.2014 To 09.07.2019
4.	Mrs. M. Jayamani, W/o, Manogaran, Ponnaiyakoundaputhur, Ponnachathiram, Aravakurichi Circle, Karur	Sivayam North	30/4 31/1	0.73.0 0.31.0	Na. Ka. No. 494/Mines/2018 Dt: 06.12.2018	06.12.2018 To 05.12.2023
5.	M/s. Navamani Mines Pvt Ltd, Managing Director, Mr. P. Mani, 5/898, Alagu Nagar, Trichy Road, Namakkal – 637 001	Sivayam North	15/1 15/2	1.83.5 0.97.0	Applied Site	Applied Site

Further, Mr. Narasimhan has already been granted permission for five years from 14.09.2005 to 13.09.2010 as per process orders Na. Ka. No. 155/Mines/2005, dt: 23.08.2005 by the Chairman of Karur District. He said that the length of 25 meters x width 15 meters x depth 3 meters (average size) is found in the field where stones and gravel were cut, and according to the office filed, a permit has been issued to carry 30 lorry loads of ordinary stones in the above said area. The topsoil is between 1 meter and 5 meters.

In the recommendation and condition of Revenue Divisional Officer, Kulithalai and the Mines Department, Survey No. 15/1 (1.83.5 hectare) and 15/2 (0.97.9 hectare) of Sivayam (North) Village, Karur District Krishnarayapuram circle a total area of 2.80.5 hectares is leased for quarrying stones and gravel. Within the due time the Approved Mining and Environmental Clearance from the EIAA under Rule No. 41 and 42 of Tamil Nadu Mines and Minerals Concession Rules, 1959 should be obtained and submitted.

T. Anbalagan  
The District Collector,  
Karur

From  
Thiru.A.Perumal, MSc.,M.Phil.,  
Deputy Director,  
Geology and Mining,  
Collectorate,  
Karur.

To  
Tvl.Navamani Mines Private limited,  
Thiru. P.Mani, Managing Director,  
No.5/898, Alagu Nagar,  
Trichy Road,  
Namakkal – 637 001.

Rc.No.256/Mines/2019, Dated:24.06.2019

Sir,

Sub: Mines and Minerals – Minor Mineral – Karur District – Krishnarayapuram Taluk – Sivayam (North) Village – Patta land in S.F.No.15/1 and 15/2 Over an extent of 2.80.5 Hectare. Quarry lease application – Minor Mineral - Rough Stone/Gravel – preferred by Tvl.Navamani Mines Private limited Thiru. P.Mani, Managing Director – Submission of mining plan for approval – Approved – Regarding.

- Ref: 1. Quarry lease application for Rough stone/Gravel preferred by Tvl.Navamani Mines Private Limited, Thiru. P.Mani, Managing Director, No.5/898, Alagu Nagar, Trichy Road, Namakkal – 637 001, Dated:24.06.2019.
2. Order of the Hon'ble Supreme Court of India in I.A.Nos.12-13/2011 in SLP (C) No.19628-19629/2009, dt: 27.02.2012.
3. Government of India, Ministry of Environment and Forest Office Memorandum, Dated:18.05.2012.
4. The Chairman, State Level Environment Impact Assessment Authority, Tamil Nadu D.O.Lr.No.SEIAA-TN/Minor Minerals/2012, Dated: 17.09.2012.
5. The Commissioner of Geology and Mining, Chennai letter Rc.No.3868/LC/2012, dt: 19.11.2012.
6. District Collector, Karur Notice Rc.No.256/Mines/2019, Dated:19.06.2019
7. Mining Plan submitted by Tvl.Navamani Mines Private Limited, Thiru. P.Mani, Managing Director, Dated:24.06.2019

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In the reference 7<sup>th</sup> cited, as directed by the District Collector, Karur the applicant Tvl.Navamani Mines Private Limited, Thiru. P.Mani, Managing Director had

submitted three copies of mining plan for approval for the rough stone quarry lease applied areas over an extent 2.80.5 Hects., of patta lands in S.F.Nos. 15/1 and 15/2 in Sivayam (North) Village Krishnarayapuram Taluk, Karur District.

The above mining plan submitted for the grant of Rough Stone quarry lease in patta lands in S.F.Nos. 15/1 and 15/2 - Over an extent of 2.80.5 Hectare in Sivayam (North) Village Krishnarayapuram Taluk, Karur District has been examined in detail.

As per the guidelines/ instructions issued by the Commissioner of Geology - a/12nd Mining, Chennai vide letter Rc.No.3868/LC/2012, dt: 19.11.2012., the mining plan submitted by the applicant is hereby approved, subject to the following conditions:

- (i) The mining plan is approved without prejudice to any other Law applicable to the quarry lease from time to time whether such laws are made by the Central Government, State Government or any other authority.
- (ii) This approval of the mining plan does not in any way imply the approval of the Government in terms or any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957, or any other connected laws including Forest (Conservation) Act, 1980, Forest Conservation Rules, 1981, Environment Protection Act, 1980, Explosives Act, 1884 (Central Act IV of 1884) Minor Mineral Concession and Development Rules, 2010 and the Rules made there under and the Tamil Nadu Minor Mineral Concession Rules, 1959.
- (iii) The mining plan is approved without prejudice to any other order or direction from any court of competent jurisdiction.
- (iv) As per the District Collector, Karur notice in Rc.No.256/Mines/2019, Dated:19.06.2019 the following conditions incorporated in the Mining Plan plates.

1. அருகிலுள்ள பட்டா புலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரி பணி மேற்கொள்ள வேண்டும்.

- (v) Quarrying shall be done as per the approved Mining Plan and that the mining plan is approved without prejudice to any other law applicable to the quarry lease from time to time whether such laws are made by the Central Government, State Government or any other authority.
- (vi) If anything is found to be concealed as required by the Mines Act in the contents of the Mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.

Encl: Two copies of Approved Mining Plan.

*[Handwritten Signature]*  
Deputy Director,  
Geology and Mining,  
Karur.

Copy to:

- 1) Dr.P.Thangaraju, M.Sc., Ph.D, Regd.off.Old No.260-B, New No.17, Advaita Ashram Road, Alagapuram Post, , Salem – 636 004.
- 2) The Director of Geology and Mining, Chennai-32. (with AMP).
- 3) The District Collector, Karur.
- 4) The Chairman, State Level Environmental Impact Assessment Authority, Tamil Nadu, 3<sup>rd</sup> Floor, PanagalMaaligai, Saidapet, Chennai-15.

**TimeLine Details**

Proposal received date at each stage of flow.

Proposal No.\* : SIA TN/MIN/36701/2019

Project Name\* : Tvl. Navamani Mines Private Limited, S.F.No. 15/1 &amp; 15/2 Sivayam (North) Village, Krishnarayapuram Taluk, Karur District

Project Sector\* : Non-Coal Mining

Date of submission\* : 19 Mar 2020

Submitted by Proponent	Query for Shortcoming(if any) by SELAA	Resubmission of Proposal by Proponent	Accepted by SELAA and forwarded to SEAC	Query for Shortcoming(if any) by SEAC	Reevaluation of Proposal by Proponent	Accepted by SEAC	Forwarded to SELAA for TOR	TOR Letter Uploaded On	TOR Granted
05/07/2019	04/12/2019	19/03/2020	28/07/2020	N/A	N/A	28/07/2020	N/A	20/10/2020	

Print page



# STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

1482


Panagal Building, Chennai - 600015. TAMILNADU

Receipt No.....  
F.No. 6993/2019

Date: 01-08-2019

## RECEIPT

Received from Tnl. Navamani Mines Pvt. Ltd, Namakkal Dt. 637001  
SF no. 15/122 Sivayam (N), Krishnaraya param TR, Karur Dist.  
 a sum of Rs. 20,000/= (Rupees Twenty thousand only  
 ..... ) by means of Demand Draft No. 015574  
 dated 24-06-2019 drawn on HDFC Bank, Namakkal towards the processing fees for processing  
 the project proposal submitted, seeking the Environmental Clearance.

  
 For Member Secretary, 1/8/19  
 SLEIAA-TAMIL NADU



Dr. JAYANTHI. M, I.F.S  
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,  
No.1 Jeevis Road, Saidapet,  
Chennai-15.

Phone No.044-24359973  
Fax No. 044-24359975

Letter No.SEIAA-TN/ F.No. 6993/2019, dated: 01.08.2019

To

Tvl.Navamani Mines Private Limited  
Thiru.P.Mani,  
Managing Director  
No.5/898, Alagu Nagar  
Trichy road  
Namakkal District - 637 001

Sir,

Sub: SEIAA-TN – Tvl.Navamani Mines Private Limited, Namakkal District - 637 001  
- Application seeking for Terms of Reference for the proposed Rough Stone  
quarry over an extent of 2.80.5 Ha located at S.F. No. 15/1 & 15/2, Sivayam  
(North) Village, Krishnarayapuram Taluk, Karur District – Regarding

Ref: 1. Your application dated 01.07.2019 received by this office on 01.08.2019  
2. Online Proposal No. SIA/TN/MIN/38701/2019, 05.07.2019

\*\*\*\*\*

1. Your project proposal has been received in this office on 01.08.2019 along with the processing fee of Rs. 20000 (Rs. Twenty Thousand only) by means of Demand draft drawn from Namakkal branch of HDFC bank bearing no 015574 dated 24.06.2019.
2. The project proponent shall forward the Hard copy & soft copy of the updated proposal to the SEAC members, obtaining list from this office only on receipt of communication to forward the proposal to the SEAC Members.
3. The POD shall contain this office reference when the Project Proponent has been advised to communicate the proposal to the SEAC Members.
4. The SEIAA will consider the proposal for the issue of TOR only on receipt of recommendation from the SEAC.

For-MEMBER SECRETARY  
SEIAA-TN

*(Handwritten signature)*  
11/8/19

